

ITEM NO.24

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2184/2022

(Arising out of impugned final judgment and order dated 03-05-2021 in WPCRL No. 6/2021 passed by the High Court Of Manipur At Imphal)

UNION OF INDIA

Petitioner(s)

VERSUS

NANDITA HAKSAR & ORS.

Respondent(s)

(IA No.33788/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.33789/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Swati Ghildiyal, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Navanjuy Mahapatra, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Kamini Jaiswal, AOR

UPON hearing the counsel the Court made the following
O R D E R

According to respondent No.1, the seven persons named in the order passed by the High Court are very much available at the address mentioned in the affidavit sworn by them, which is appended to the reply affidavit filed by respondent No.1.

It will be open to the officials of Vikaspuri Police Station to verify the availability

of named seven persons at the address mentioned in the said affidavit (page 481 of the paper-book) by tomorrow, i.e., 10th May, 2022.

If it is found that they or anyone of them is not available at the given address, we direct the said seven persons to report to the Vikaspuri Police Station on 11th May, 2022 at 11.00 a.m.

The fact that they will report to Vikaspuri Police Station is only for the limited purpose of reassuring that they are available within the city of Delhi. They shall not be arrested or subjected to any inquiry. Further, they shall abide by the final orders that may be passed by this Court.

List this matter on 13th May, 2022.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER